



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G O. (Rt.) No. 707/2020/LBR.

Thiruvananthapuram, 29th June 2020.

Whereas, the Government are of opinion that an industrial dispute exists between the Ex Officio Secretary, Kerala Agri Horticultural Society, Musium & Zoo, Thiruvananthapuram and the workman of the above referred establishment Sri Rajanimisra, Gardner/Night Watchman, Kerala Agri Horticultural Society, Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

Gaz. No. 34/2020/DTP (Part I).

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Mr. Rajamani Mishra, Night Watchman/Gardner of Kerala Agri Horticultural Society, Musium & Zoo, Thiruvananthapuram by the Ex-Office Secretary of Kerala Agri. Horticultural Society, Musium and Zoo, Thiruvananthapuram is justifiable? If not, what reliefs he is entitled to get?”

(2)

G. O. (Rt.) No. 710/2020/LBR.

Thiruvananthapuram, 29th June 2020.

Whereas, the Government are of opinion that an industrial dispute exists between Sri V. N. Babu, Managing Partner, Silver Sand Residency, S. L. Puram P. O., Alappuzha and the workmen of the above referred establishment represented by General Secretary, Alappuzha District Shops & Establishment Mazdoor Sangam (BMS), BMS Office, Alappuzha in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination of employment to Sri Lalichan Mathai and Sri G. Prasad workers at Silver Sand Residency, S. L. Puram, Alappuzha by its management is justifiable? If not, what relief are they entitled to get?”

(3)

G. O. (Rt.) No. 720/2020/LBR.

Thiruvananthapuram, 1st July 2020.

Whereas, the Government are of opinion that an industrial dispute exists between the Proprietor, Hotel Thilak, MC Road, Thiruvalla and the worker of the above referred establishment Smt. Bindu Vishwambaran, Perumbillikkattu Veedu, Thirumoolapuram P. O., Thiruvalla in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination of employment to Smt. Bindu Vishwambaran, Worker, Hotel Thilak, MC Road, Thiruvalla by the Proprietor, Hotel Thilak, MC Road, Thiruvalla is justifiable or not? If not, what relief she is entitled to get?”

(4)

G. O. (Rt.) No. 725/2020/LBR.

Thiruvananthapuram, 1st July 2020.

Whereas, the Government are of opinion that an industrial dispute exists between the Secretary, Kalladikkode, Service Co-operative Bank Ltd-7489, Kalladikkode, Palakkad-678 596, and the sweeper of the above referred establishment Smt. Latha w/o Sankaran, Kongassery House, Kalladikkode Post, Palakkad-678 596 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. Latha w/o Sankaran, Kongassery House, Kalladikkode Post, Palakkad by the Management-Secretary, Kalladikkode Service Co-operative Bank Ltd-7489, Kalladikkode, Palakkad is justifiable? If not, what relief she is entitled to ?”

By order of the Governor,

SHIBU, R.,
Under Secretary .